

[To be published in the Gazette of India, Extraordinary, Part II, Section 3, Sub-section (i)]

GOVERNMENT OF INDIA
MINISTRY OF CORPORATE AFFAIRS
NOTIFICATION

New Delhi, 16.02.2018

G.S.R... (E).-In exercise of the powers conferred by sub-sections (1) and (2) of section 469 read with sub-section (6) of section 89 and sub-section (1) of section 121 of the Companies Act, 2013 (18 of 2013), the Central Government hereby makes the following rules further to amend the Companies (Management and Administration) Rules, 2014, namely: -

1. (1) These rules may be called the Companies (Management and Administration) Amendment Rules, 2018.
(2) They shall come into force on the date of their publication in the Official Gazette.

2. In the Companies (Management and Administration) Rules, 2014, for Form No. MGT-6 and Form No. MGT-15, the following forms shall be substituted, namely:-

FORM NO. MGT-6

[Pursuant to section 89(6) of The Companies Act, 2013 and pursuant to rule 9(3) of The Companies (Management and Administration) Rules, 2014]



Return to the Registrar in respect of declaration under section 89 received by the company

Form language English Hindi

Refer the instruction kit for filing the form.

1. * (a) Corporate Identity Number (CIN) of company

Pre-fill

(b) Global Location Number (GLN) of company

2. (a) Name of the company

(b) Address of the registered Office of the company

I. Particulars of shares in respect of which the person whose name is entered in the register of members of the company as a holder of shares does not hold the beneficial interest in such shares

1.(a) *Number of shares

(b) Distinctive number of shares From

To

(c) * Kind of shares

(d) *Face value of shares

(Rs.)

(e) *Paid-up value of shares

(Rs.)

2.(a) * Name of the person in whose name the above shares have been registered as holder in the register of members

(b) *Address Line I

Line II

(c) *City

(d) * State

(e) *Country

(f) * Pin code

(g) * Nationality

(h) Father's name or Husband's name Father's name Husband's name

- (i) Name of authorized person
- (j) *Date of entry of name in register (DD/MM/YYYY)
- (k) *Date of declaration (DD/MM/YYYY)
- (l) *Date of receipt of declaration by the company (DD/MM/YYYY)

3.(a) * Name of person who holds a beneficial interest in such shares

-
- (b) *Address Line I
Line II
- (c) *City
- (d) *State
- (e) *Country
- (f) *Pin code
- (g) *Nationality
- (h) *Date of declaration (DD/MM/YYYY)
- (i) *Date of receipt of declaration by the company (DD/MM/YYYY)

II. Particulars of shares in respect of which the person whose name is entered in the register of members of the company as a holder of shares does not hold the beneficial interest in such shares

- 1.(a) Number of shares
- (b) Distinctive number of shares From To
- (c) Kind of shares
- (d) Face value of shares (Rs.)
- (e) Paid-up value of shares (Rs.)

2.(a) Name of the person in whose name the above shares have been registered as holder in the register of members

-
- (b) Address Line I
Line II
- (c) City
- (d) State
- (e) Country
- (f) Pin code

(g) Nationality

(h) Father's name or Husband's name Father's name Husband's name

(i) Name of authorized person

(j) Date of entry of name in register

(DD/MM/YYYY)

(k) Date of declaration

(DD/MM/YYYY)

(l) Date of receipt of declaration by the company

(DD/MM/YYYY)

3.(a) Name of person who holds a beneficial interest in such shares

(b) Address Line I

Line II

(c) City

(d) State

(e) Country

(f) Pin code

(g) Nationality

(h) Date of declaration

(DD/MM/YYYY)

(i) Date of receipt of declaration by the company

(DD/MM/YYYY)

III. Particulars of shares in respect of which the person whose name is entered in the register of members of the company as a holder of shares does not hold the beneficial interest in such shares

1.(a) Number of shares

(b) Distinctive number of shares From

To

(c) Kind of shares

(d) Face value of shares (Rs.)

(e) Paid-up value of shares (Rs.)

2.(a) Name of the person in whose name the above shares have been registered as holder in the register of members

(b) Address Line I

Line II

(c) City